

(3) I am authorized by the Respondents to file this present Affidavit-in-Reply in my official capacity. Since The Environment Clearance was obtained Through Pune Municipal Corporation, The Answering Respondent hereby adopts all the technical and legal submissions made by the Pune Municipal Corporation.

(4) At the outset, I deny each and every averment and allegation made in the present Appeal, which is contrary to and/or inconsistent with what has been stated in the present Affidavit-in-reply and nothing stated therein shall be construed as an admission for the want of any specific and para-wise denial or non-traverse unless and until the same is specifically admitted hereinafter.

(5) **Description of Project**

Mula River originates from Mulshi dam and navigates around 64 Km to meet Mutha River at Sangamwadi. Out of this, around 22.2 km of downstream stretch of the river is within PMC area. Several villages lie along the Mula River within the PMC and PCMC area. Similarly Mutha River originates from Khadakwasla dam and navigates around 15km to meet Mula River. Out of this, around 10.4 km of downstream stretch of the river is within PMC area. Many villages and old city area are along the Mutha River within the PMC area. After the confluence of Mula and Mutha rivers, the combined river Mula-Mutha navigates from east to west part of the city and meets Bhima river downstream around 50km away from the confluence, out of this 11.8 km lies within PMC area. The total length of the three rivers traversing through project area is 44 km approximately. The entire 44 km of river length in project area is not only under Pune Municipal Corporation, but also has adjacency to the other administrations such as Pimpri Chinchwad Municipal Corporation and Defense Area. The Mula River forms the edge between Pimpri Chinchwad Municipal Corporation (PCMC) on the north and the Pune Municipal Corporation (PMC) to the south. It also flows through Kirkee Cantonment Board, College of Military Engineering and Pimple Nilakh Defense areas before joining Mutha River at the Confluence. Therefore



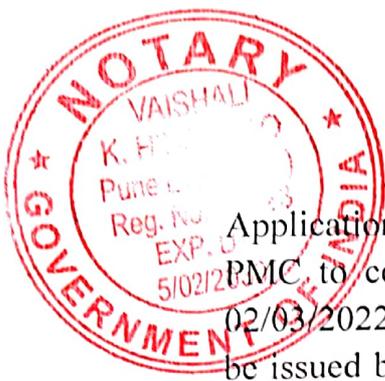
all the administrations were involved as stakeholders of this project since the beginning.

- i. The project proposes to reduce the impact of indiscriminately built obstructions within the River such as bridges, causeways, weirs, check dams etc. on the flow of water by removing, streamlining, remodeling, or rebuilding them. Building embankments will also enable the creation of a continuous public realm along both banks which will ensure that people will be able to move along the length of the river. The project also proposes to curb the sewage flowing directly into the rivers by laying an interceptor sewer which will curb and divert the sewage to the nearest STP and also strengthening existing Sewer Line. The embankment will house the interceptor sewer line curbing the sewage falling directly into the river. The project proposes to strengthen the existing street network by introducing bridges and access roads that will further enhance the connectivity to the river. Pedestrian and cycling routes will also be planned along the promenades of the riverfront. The project will create a network of gardens, open spaces, and public promenades that will preserve the natural environment. Existing open spaces like gardens and parks, heritage structures along the river, ghats etc. will also be integrated with the riverfront development. The project does not include any residential or commercial development along the riverbanks.
- ii. Thus the project aims at an all round development having giving due regard to the environment and the condition of the river will be improved by a multifold times upon the completion of the project.

(6) Multiple rounds of litigation challenging the River Project

It is submitted that, Appellant herein filed Execution Application No. 13 of 2022 in Appeal No. 12 of 2020 seeking directions from this Hon'ble Tribunal to immediately stop all the constructions activities under taken by the PMC in relation to the Mula, Mutha and Mula-Mutha River Rejuvenation Project. The Hon'ble Tribunal disposed the said Execution





Application by vide order dated 04/01/2023 wherein Hon'ble permitted PMC to continue the work allotted under the two work orders dated 02/03/2022. Hon'ble Tribunal also clarified that no new work order shall be issued by PMC without obtaining amended EC. Thus it is very clear that the Appellant is in the habit of opposing the project time and again.

(7) I say and submit that this appeal and all other Application/s and Appeals/s are filed with the intention of stalling, obstructing and delaying of the project. This Appeal is 9th round of litigation challenging the project. Further Applicant/s aim is to stop the work of this project without giving any concrete evidence of environmental damage. Also, Applicant is each and every time failed to provide any suitable alternatives for the project under challenged. Hence it is prayed that this Appeal may kindly be dismissed with exemplary costs.

Respondent. No. 5 for PCMC

NOTARIAL REGISTER
Sr. No. 12/2025
Date 16/06/2025

Solemnly Affirmed on this
16th Day of June 2025
at, Pimpri, Pune

[Signature]
Chief Engineer
Pimpri Chinchwad Municipal Corporation
Pimpri - 411018.

BEFORE ME
[Signature]
ADV. VAISHALI K. HINDURAO
NOTARY GOVT. OF INDIA
Tapkirnagar, Kalewadi, Pimpri, Pune-17

